

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

NEW DELHI THE

29<sup>TH</sup> JANUARY, 1980.

NO. 3165 (F.NO. 197/174/79-II (AI): IN exercise of the powers conferred by clause (v) of sub-section (2)(c) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies Sri Puttige Mutt, Udipi for the purpose of the said section for and from the assessment Year(s) 1962-63.

(S.A. SINGH)

~~UNDER SECRETARY TO THE GOVERNMENT OF INDIA~~  
UNDER SECRETARY TO THE GOVERNMENT OF INDIA.

To

The Manager,  
Government of India Press,  
Ring Road, Mayapuri Industrial Area,  
(Near Rajouri Garden), New Delhi.

Copy to:-

1. Sri Puttige Mutt, Udipi, Karnataka-576101.
2. The Commissioner of Income-tax Karnataka II, Bangalore with reference to his letter No. CIB.718/70/77-CIT II dated 19-11-73.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(R&S)/(P&F)/(Inv.), New Delhi.
5. Directors of Inspection ~~(IT)/(R&S)/(P&F)/(Inv.)~~ C&M Services (Income-tax, 1st Floor, Alwan-e-Shalib, Mata Sundri Lane, New Delhi (5 copies).
6. All Officers & Sections of I.T. wing of J.B.D.I. New Delhi.
7. Comptroller & Auditor General of India, New Delhi (20 copies).
8. Bulletin Section of Dte. of Inc. (RS&P), New Delhi (5 copies).
9. Director of Training, IRS (Direct Taxes), Staff College, Nagpur (5 copies).
10. Shri M.B. Rao, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

(S.A. SINGH)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA.